

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

CP (CAA) No. 58/Chd/Hry/2022
(2nd Motion)

IN THE MATTER OF:

Bibby Financial Services (India) Pvt. Ltd. ... **Transferor Company**

With

Bibby FS (Holdings) Ltd. ... **Transferee Company**

Under Section: 230-232, 234, CA 2013

Order delivered on 02.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Pardeep Nahoria, Advocate.
Companies

ORDER

Heard the submissions made by the learned counsel for the petitioner Companies. In terms of the order dated 13.06.2024 the clarification/additional submission is taken on record. The learned counsel for the petitioner/petitioner may send a notice to RBI, in compliance of the order dated 13.06.2024 and if no replies is received from RBI within 30 days, the said fact may be informed to this Tribunal.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)